

N.D.H.: 24.07.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 477 of 2022**

RAJENDRA GANGSARI

.....APPLICANT

VS

STATE OF UTTRAKHAND
AND OTHERS

.....RESPONDENTS

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Place: New Delhi

Date: 22.07.2024


(GAURAV AGARWAL)
 Advocate, Supreme Court
 Amicus Curie

**BEFORE THE NATIONAL GREEN TRIBUNAL,
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RAJENDRA GANGSARIAPPLICANT

VS

STATE OF UTTRAKHAND

AND OTHERSRESPONDENTS

FACTUAL REPORT ON BEHALF OF AMICUS CURIE

1. That by order dated 19.03.2024, the undersign was appointed by this Hon'ble Tribunal as amicus curie in the aforesaid matter. In view of the said order the undersigned has visited the Municipal Solid Waste (MSW) Plant at Sheemshambada, Dehradun to assist and apprise this Court about the factual position.
2. That the undersign visted the MSW Plant at Sheeshambada Dehradun on 25.06.2024 along with his associate/junior colleague and carried out the site inspection of the entire plant and nearby area between 4:45 pm to 8:00 pm. The said inspection was carried out in the presence of:
 - i) Mr. Gaurav Kumar (Municipal Commissioner, Dehradun)
 - ii) Mr. Bir Singh Budhiyal (Addl. Commissioner, Municipal Corporation, Dehradun)
 - iii) Dr. Avinash Khanna (Chief Municipal Health Officer)
 - iv) Dr. R.K Chaturvedi (Regional Officer, UKPCB)
 - v) Mr. Rakesh Khaandaani (Environmental Engineer, UKPCB)

- vi) Mr. Naveen Tiwari (Project Engineer, NACOF India Ltd)
- vii) Mr. Vijay Kumar (Project Technician)
- viii) Mr. Sachin Khera (Lab Technician)
- ix) Mr. Uday Pratap Singh (Project Engineer)

Applicant and locals

- x) Mr. Rajendra Gangsari
- xi) Mr. Chaintanya Anil Gaur
- xii) Mr. Jitendra Gupta
- xiii) Mr. Ganesh Saklani
- xiv) Mr. Rai Singh
- xv) Mr. Niranjan Chauhan
- xvi) Mr. Prakash Bhatt
- xvii) Mr. Rishab

3. OBSERVATION ON MSW PLANT FOR PROCESSING AND DISPOSAL OF THE DAILY WASTE GENERATED

3.1 That during the inspection it was observed that the MSW Plant is operated by NACOF India Pvt. Ltd. since 2022. As per the information provided, the plant is processing municipal waste of 400-450 mt tons daily collected from 98 wards of the city of Dehradun and of nearby village Selaqui. The plant is operated daily for 16 hours in two shifts i.e., from 06:00 am to 02:00 pm. And from 02:00 p.m. to 10:00 a.m. A true copy of a list of the waste collected in a day from 98 wards for 24.06.2024 is ANNEXURE AC-1.

3.2 That the municipal waste collected from the 98 wards and Seliqua is not segregated and is mixed. The said mixed waste is transported to the MSW Plant by

trucks. Though no trucks were seen bringing the waste during the inspection, however, the waste was found outside at the boundary of the MSW Plant on roads and in the drain, suggesting that the waste transported is not properly covered and often falls on the roads.

3.3 That the waste brought at the plant is weighted and then sent to tipping floor. Thereafter, the waste is sent to 2 x 75mm trommel of capacity 30 tonnes per hour each. This 75 mm trommel segregates waste of >75 mm and ≤ 75 mm. Waste >75 mm is sent to RDF drying which is then sent to shredder and then sent to cement or other factories. The ≤ 75 mm waste is sent to windrows for composting for 28 days. Thereafter, it is sent to 25 mm trommel. The inert which are >25 mm are sent to RDF drying and then sent to shredder and finally to the cement and other factories. While ≤ 25 mm is shifted for curing for 14 days to turn it to compost. Lastly, after 14 days it is sent to 4 mm trommel where inert >4 mm is sent to landfill while ≤ 4 mm (compost) remains. A true copy of the flow chart of the plant dated Nil is ANNEXURE AC-2 and relevant photographs of the process taken during the inspection are ANNEXURE AC-3.

3.4 That as per the information provided by the Municipal Corporation, Dehradun tender for supply and installation of additional 75mm trommel, 30 TPH balastic separator and 25 TPH shredder machines is already in process. It was informed that the price bid for the same was opened on 22.06.2024 and the

finalisation of the tenders was in progress. A true copy of the description chart of the tenders floated by the Municipal Corporation, Dehradun dated NIL is ANNEXURE AC-4.

- 3.5 That it was found during inspection that inside the shed of MSW Plant there was leachet on the floor and inside the plant has smell all over, certainly due to the processing of the waste. However, outside the plant there was no such leachet noticed on the floor nor there was smell of the waste processed.
- 3.6 There are two evaporation ponds outside the shed in open where the entire leachet is collected and the same is processed through leachet treatment plant (LTP 15 KLD) and CDRO Plant which is of 30 KLD. It was informed that the tender has been floated by the Municipal Corporation for upgradation of the CDRO plant to 100 KLD from 30 KLD. As per the information provided by the Municipal Corporation, Dehradun the tender is in process and technical bid was to be opened on 25.06.2024 for upgradation of the plant to 100 KLD. The chart at Annexure AC-4 shows the time lines of tender at serial no. 2.
- 3.7 That Applicant and locals have informed that during rains the ponds of leachet overflow as these ponds are in open. It was further informed that on the said ponds overflowing the leachet mixed with the rain water is drained out of the premises of the MSW plant into the adjoining fields which then flows to the nearby river.

This grievance of the Applicants and locals appears to be correct as the ponds are in open and hence overflowing of ponds during rains cannot be denied. But as informed by the officials of the Municipal Corporation this plant is to be upgarded to 100 KLD and tenders have already been floated. Relevant photographs of the ponds taken during the inspection is **ANNEXURE AC-5**

3.8 That as per the information provided by NACOF, the RDF generated from the 75 mm and 25 mm trommel is disposed of by sending it to the cement industries at various locations. NACOF has entered into an agreement with Shree Cement Ltd., JK Cement, Ambuja Cement, etc. for disposal of RDF. A true copy of agreement with Shree Cement dated 30.01.2023 and purchase order of JK Cement dated 19.08.2023 is **ANNEXURE AC-6.**

3.9 That the compost that is generated finally is sold off by NACOF as well as given in free samples. A copy of a purchase order from Indian Agro Organics dated 26.12.2023 is **ANNEXURE AC-7.**

3.10 That as per the informtion provided by the NACOF from November 2022 upto May 2024, the plant has received a total of 2,29,333.96 tons of municipal solid waste. The RDF production during the said period was 41.86 % of the total waste received which is 96,007.69 tons. Similarly, the compost produced was 2.12 % of the total waste received i.e., 4,574.02 tons. It is also

noteworthy that as per the information provided by NACOF, a total of only 8,921.42 tons of RDF is disposed off and there is a balance of 87,086.27 tons of RDF lying with it. A true copy of the page no. 3 & 4 of the Progress Report provided by NACOF for period 26.11.2022 to 31.05.2024 is ANNEXURE AC-8.

4. OBSERVATION ON LEGACY WASTE LYING AT MSW PLANT AT SHEESHAMBADA, DEHRADUN

4.1 That it was observed during the inspection that this legacy waste of around 4.20 Lakh tons is lying at the land fill site at the plant. The plant is established on a total land of 8.232 hct (20 acres) whereas the legacy waste is lying on almost 6 acres of the entire land.

4.2 That it was informed that earlier the plant was operated by one Ramky Enviro Engineers Ltd. The tender was given to the said company to start operations in 2018. The Ramky operated the site from 2018 to 2022, i.e., for four years. However, Ramky did not operate the plant and processed the municipal waste brought to it rather kept on dumping the same at the land fill site. It was informed that on average, 250-275 tons of municipal waste was collected and brought to the site for processing but Ramky failed to process the same. Hence, there is a legacy waste of approx 4.20 lakh tons on the site. A true copy of the photographs of the legacy waste taken during the inspection along with the google imagery showing the magnitude of the waste dated NIL is is ANNEXURE AC-9.

- 4.3 That it was informed by Shri RK Chaturvedi, Regional Officer, UKPCB that legal action against the Ramky is taken and the matter is pending consideration. It was informed by officials of Municipal Corporation, Dehradun present that for the purpose of disposal of the said legacy waste, tender has already been floated and as soon as the same is finalised, the work of processing the legacy waste will commence. It was informed that an estimated period of 2 years will be required to complete the processing and disposal of the legacy waste. The chart at Annexure AC-4 shows the time lines of tender at serial no. 3.
- 4.4 That extreme odour and smell was observed near the legacy waste as there was no wind at the time of inspection, the odour of the waste was not observed at distance from it. Primarily, Applicants and locals are aggrieved by the foul smell from the legacy waste in the plant which is causing air pollution in the nearby area. Considering the quantum of legacy waste and distance of village which is around 300-400m from the plant, the grievance is justified.
- 4.5 That the Applicants also informed that on the north of the MSW Plant, is the land of the forest department and water flows down the hill from the said forest into the storm water drain which reaches to the Aasan river which is at a distance of around 200m from the plant. The grievance of the Applicant is that the storm water drain passes through the MSW Plant which floods the plant during the rains. In order to prevent the flooding

it was informed that the said rain water mixed with leachet is drained out from the back walls of the plant which goes to the Aasan river. It was also informed by the Applicant that earlier in past, even the walls of the plant have fallen for the reason of the pressure of the accumulated flood water.

4.6 That during inspection it was found that there was permanent space at the bottom of the back walls of the plant in order to facilitate and draining the storm water mixed with leachet out of the plant. The Applicant also provided photographs of the same location of the rainy season showing the polluted water being drained out from the same permanent spaces at the bottom of the back walls. A hole was also found in the back wall of the plant which the Applicant alleged was used to pump out the leachet mixed water from the plant, however, the same was denied by the officials present. Photographs of the back walls taken during the inspection along with the photographs provided by the Applicants and locals showing the discharge of dated NIL is ANNXURE AC-10.

4.7 That it was informed by the officials of Municipal Corporation, Dehradun present during the inspection that the Corporation has earlier asked the forest department to provide part of it's land so as to make a trench outside the walls of the MSW Plant so as to prevent the storm water flowing downhill from entering into the plant. However, the forest department has denied to transfer any land or to allow making

trench on it's land. Hence, it was informed that the Corporation now proposes to shift the walls of the plant to the inner side so as to provide a trench for the storm water outside it's boundaries in order to prevent flooding within the plant.

4.8 That the Municipal Corporation, Dehradun is required to remove the aforesaid deficiencies as stated above.

5. GENERAL OBSERVATIONS ABOUT THE MSW PLANT

5.1 That the MSW Plant is located at Sheeshambada village of District Dehradun on a total plot area of 8.323 hectares. The said plant is at an aerial distance of around 14-15 kms from the Dehradun city. The said plant is established at a considerable distant place outside the city premises.

5.2 That, the said plant is located near village Selaqui and as per the information given by the Applicant and other residents during the visit, the population of the said entire village is around 5,00,000. The Applicant and locals are affected by the air pollution and water pollution including the contamination of ground water due to the said MSW Plant and requested for shifting of the plant to some other location.

5.3 That during inspection, test report of ground water of the area dated 07.05.2024 and test report of air quality at the plant dated 07.05.2024 was provided by the officials present. From perusal of the said report, it was

found that the parameters in both the reports were much below the desirable limit and as such no ground water contamination or air pollution was found. But it cannot be denied that the residents of nearby village Selaqui were not affected by the bad odour and smell coming from the plant which is particularly from the legacy waste. A true copy of the ground water test report dated 07.05.2024 is ANNEXURE AC-11 and a true copy of the air test report dated 07.05.2024 is ANNEXURE AC-12.

5.4 That the MSW Plant was established pursuant to the grant of EC dated 08.12.2014 under the direction of Supreme Court dated 07.05.2014 in Civil Appeal No. 5581 of 2014 and CTE granted on 26.09.2015. It is pertinent to bring before this Tribunal that earlier a PIL No. 93 of 2013 was filed before the High Court of Uttarakhand at Nainital against the Municipal Corporation, Dehradun for dumping the solid waste at a particular place. By order dated 24.07.2013, the High Court directed the Municipal Corporation, Dehradun to remove the accumulated waste from the site within three weeks. By another order dated 16.08.2013, the High Court scolded the Municipal Corporation, Dehradun for not discharging its obligations by establishing a solid waste management facility. A copy of orders dated 24.07.2013 and 16.08.2013 passed in W.P (PIL) No. 93 of 2013 is ANNEXURE AC-13

5.5 That against the order dated 16.08.2013, the Municipal Corporation, Dehradun filed SLP (Civil) No. 27363 of 2013. After considering the arguments and affidavits of the parties, the Supreme Court found the Municipal Corporation, Dehradun to be justified in making the Site-II, i.e., present location fully operational by setting up the solid waste management plant. Hence the Hon'ble Supreme Court directed the MOEF&CC to accord EC to the Municipal Corporation, Dehradun. A true copy of the order passed in SLP (C) No. 27363 of 2013 dated 07.05.2014 is ANNEXURE AC-14.

5.6 That pursuant to the direction passed by the Hon'ble Supreme Court, the Municipal Corporation, Dehradun was granted EC on 08.05.2014. It is pertinent to mention para 3 of the EC mentions that a minutes of Supreme Court Monitoring Committee (SCMC) dated 08.03.2013 was filed with the MOEF wherein it was recommended by the SCMC that *"in view of the fact that the topography of Doon Valley is such that it forms the catchment of some rivulet or the other which are by and large seasonal it would not be possible to find alternative site for the purpose."* A true copy of the EC dated 08.12.2014 is ANNEXURE AC-15.

5.7 That the officials of Municipal Corporation, Dehradun informed and provided the copy of the judgement of this Tribunal in Appeal No. 8 of 2015 wherein the grant of EC for setting up the plant at the site was challenged. However, the said Appeal was dismissed

and the EC for setting up the MSW Plant at the time was upheld.

- 5.8 That MSW Plant at Sheeshambada, Dehradun was also found to be established in consonance with the Solid Waste Management Rules, 2016. No violation of the siting criteria was informed by the Applicants or locals present during inspection. Hence, in view of the aforesaid and the direction of the Supreme Court along with the minutes of meeting of SCMC, the grievance of Applicant and locals against the setting up of the plant and seeking relocation of the same is not legally justified.
- 5.9 That as informed by the officials of Municipal Corporation, Dehradun shifting of the plant entirely is practically not possible as the legacy waste of 4.20 lakh tons can only be processed and disposed of at the site. The disposal of the said legacy waste is informed to take around two years from the date of commencement of the process for which tender is already floated. Time line of the said tender given in Annexure AC-4.
- 5.9 That the grievance of the Applicants and locals owing to the practical difficulty in their daily chores because of the stench and discharge of leachet outside the premises of the MSW Plant into the fields mainly appears to be because of the legacy waste lying at the site. Hence, the grievance of the Applicants will be sorted once the legacy waste is disposed of.

6. The said factual report is being submitted to this Hon'ble Tribunal.



GAURAV AGARWAL
Advocate, Supreme Court
Amicus Curie

PMC for source segregation , D2D collection , Secondary Collection and Transportation of Waste (51 wards) :

WeVOIS Labs Pvt.Ltd

Concessionaire :1) Econ Waste Management Solutions Pvt.Ltd (26 Wards)

2) Sunlight Waste Management Pvt Ltd (25 Wards)

Sr.No	Ward No	Ward Name	Ward Wise Tonnage
1	1	Malsi	8720
2	2	Vijaypur	1540
3	3	Ranjhawala	1090
4	20	Race Course North	1350
5	21	MKP	3060
6	28	Dalanwala North	1600
7	29	Dalanwala East	5140
8	30	Dalanwala South	1430
9	48	Badrish Colony	1530
10	50	Rajeev Nagar	3870
11	51	Vani Vihar	1530
12	55	Shah Nagar	4080
13	56	Dharampur	2450
14	57	Nehru Colony	1740
15	59	Gujara Mansingh	3970
16	60	Danda Lakhond	10070
17	61	Aamwala Tarla	2340
18	62	Nanur Khera	2250
19	63	Ladpur	4180
20	64	Nehrugram	1400
21	65	Dobhal Chowk	1500
22	66	Raipur	1050
23	68	MIAWALA	4700
24	80	Rest Camp	3510
25	98	Balawala	2530
26	99	Nakronda	1940
27	52	Saraswati Vihar	2300
28	53	Mata Mandir Road	1445
29	54	Ajabpur	1265
30	58	Defence Colony	3010
31	67	Mokhampur	1625
32	72	Dehrakhas	1610
33	73	Vidya Vihar	3070
34	78	Turner Road	1580
35	79	Bharuwala Grant	5500
36	81	Race Course South	965
37	82	Deepnagar	1235
38	83	Kedarpur	1510
39	84	Banjarwala	6900
40	85	Mothrowala	2050
41	86	Sewla Kalan	2125
42	87	Pithuwala	2675
43	88	Mehuwala	2595
44	89	Mehuwala	2485
45	90	Mohbbewala	3180
46	91	Chandrabani	4165
47	92	Arkedia 1	3130
48	93	Arkedia 2	6390

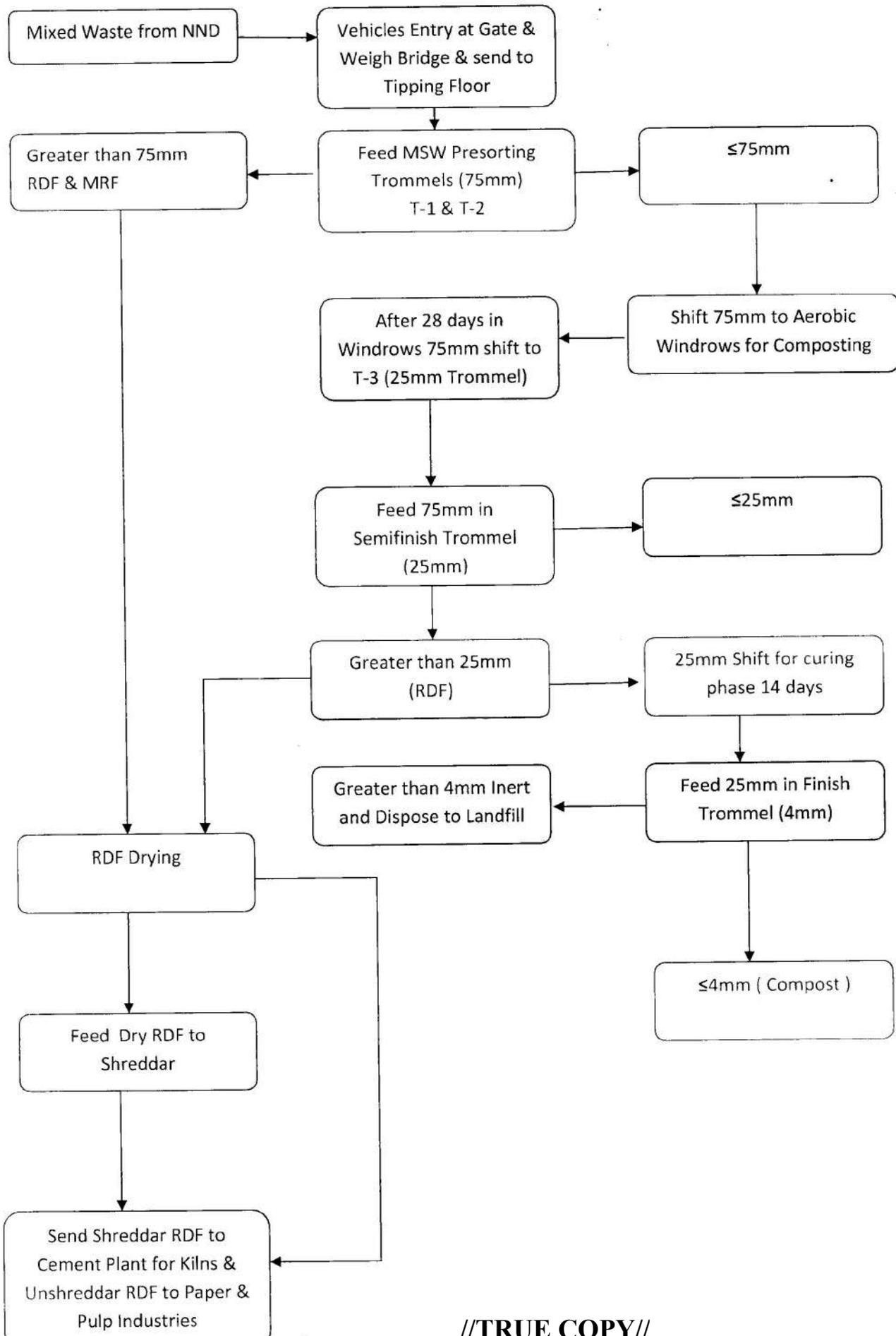
49	94	Nathanpur 1	2785
50	95	Nathanpur 2	4440
51	96	Nawada	5300
Total D2D Waste(51 Wards)			155985
CP/DP & GVP (51 Wards)			65840
Grand Total			221825

PMC for source segregation , D2D collection , Secondary Collection and Transportation of Waste (47 wards) :Brainabove Infosol Pvt.Ltd			
Concessionaire : Econ Watergrace Management Services Pvt.Ltd			
Date:-24-06-2024			
Sr.No.	Ward No.	Ward Name	Total Tonnage(KG)
1	4	Rajpur	1900
2	5	Dhoran	1800
3	6	Doon Vihar	2050
4	7	Jakhan	950
5	8	Salawala	1750
6	9	Arya Nagar	1900
7	10	Dobhal Wala	1750
8	11	Vijay Colony	1850
9	12	Kishan Nagar	1250
10	13	D.L. Road	950
11	14	Rispana	900
12	15	Karanpur	950
13	16	Bakrawala	1950
14	17	Chukhuwala	650
15	18	Indra Colony	750
16	19	Ghanta Ghar Kalika Mandir Marg	900
17	22	Tilak Nagar	1020
18	23	Kurbura	700
19	24	Shivaji marg	950
20	25	Indresh Nagar	1370
21	26	Dhamawala	920
22	27	Jhandha Mohalla	700
23	31	Kaulagarh	3590
24	32	Ballupur	3880
25	33	Yamuna Colony	1450
26	34	Govind Garh	2180
27	35	Sri dev suman	2540
28	36	Vijay Park	3790
29	37	Basant Vihar	2860
30	38	Panditwari	2630
31	39	Indra Nagar	1680
32	40	Semma Dwar	1920
33	41	Indrapuram	5990
34	42	Kawali	4330
35	43	Dronpuri	1530
36	44	Patel Nagar West	2820
37	45	Gandhi Gram	1450

PMC for source segregation , D2D collection , Secondary Collection and Transportation of Waste (47 wards) :Brainabove Infosol Pvt.Ltd			
Concessionaire : Econ Watergrace Management Services Pvt.Ltd			
Date:-24-06-2024			
Sr.No.	Ward No.	Ward Name	Total Tonnage(KG)
38	46	Adoiwala	2150
39	47	Chander Road MDDA colony	950
40	49	Bhagat singh colony	1050
41	69	Ritha Mandi	1570
42	70	Lakhi Bagh	
43	71	Patel Nagar East	4990
44	74	Bhrampuri	5540
45	75	Lohia Nagar	2860
46	76	Niranjanpur	3610
47	77	Majra	5570
Total D2D Waste(47 Wards)			98840
Commercial Waste (47 Wards)			1700
CPDP (47 Wards)			35280
Night Operations Total waste(47 wards)			53915
Grand Total			189735

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MSW Plant Flow Chart



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ANNEXURE AC-4

नगर निगम के अधीन स्वीकृत कार्यों का विवरण

क्र०स०	कार्य का नाम	Online Publish की तिथि	Pre Bid Meeting Start Date	Tender Submission Start Date	Tender Submission End Date	Technical Bid (Tender) Open Date	Technical Evaluation & Price Bid Opening Date	Remark
1	शीशमबाड़ा प्रोसेसिंग प्लांट के सुचारु संचालन हेतु 75 एम०एम० ट्रोमल 30 टी०पी०एच० बैलेस्टिक सेपरेटर एवं 25 टी०पी०एच० ब्रेडर मशीनों के क्रय एवं स्थापना का कार्य।	17-05-2024	24-05-2024	24-05-2024	03-06-2024	03-06-2024	22-06-2024	प्राइज बिड दि० 22.06.2024 को खोली गई है, निविदा निस्तारण की कार्यवाही गतिमान है।
2	शीशमबाड़ा प्रोसेसिंग के लिफ्ट ट्रीटमेंट प्लांट को 50 के०एल०डी० से 100 के०एल०डी० का लिफ्ट ट्रीटमेंट प्लांट हेतु नई मशीनों के क्रय एवं स्थापना का कार्य।	10-06-2024	18-06-2024	19-06-2024	25-06-2024	25-06-2024		
3	शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगरी वेस्ट के निस्तारण का कार्य।	14-06-2024	28-06-2024	29-06-2024	15-07-2024	15-07-2024		

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CDRO PLANT 30 KLD



POND FOR LEACHET

Text



POND FOR LEACHET

/TRUE COPY/



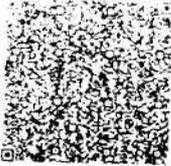
सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp

Certificate No.	: IN-UK33258077944875V
Certificate Issued Date	: 30-Jan-2023 03:51 PM
	: NONACC SV: uk1299004/ DEHRADUN, UK-DH
	: SUBIN-UKUK129900472320315727556V
	: NACOF INDIA LTD
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: NACOF INDIA LTD
Second Party	: NA
Stamp Duty Paid By	: NACOF INDIA LTD
Stamp Duty Amount(Rs.)	: 500 (Five Hundred only)



Shalini Tiwari
Stamp Vendor
Court Road, Dehradun

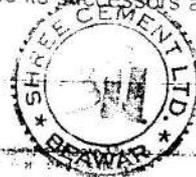
Please write or type below this line

Agreement for Co-processing of Shredded & Non Shredded RDF/Plastic wasteThis Agreement is made and entered into this 03rd day of February, 2022.

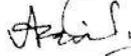
By and between:

1st Party M/s NACOF India Ltd which is the having its facilities at Sheeshambada, Sherpur, Dehradun, Uttarakhand (hereinafter called as NACOF and referred to as first part, which shall include its successors and permitted assigns.)


Shalini Tiwari
Stamp Vendor



002983669



Statutory duty

2. The onus of checking the legitimacy is on the user's of the certificate.
3. In case of any discrepancy please inform the Competent Authority

And

Shree cement Limited a Company incorporated under the provisions of Companies Act, 1956, having its registered office at **Bangur Nagar, Beawar, Distt Ajmer (Raj)** (herein called as **SCL**) and which expression shall, unless repugnant to the context, include its successors and permitted assigns, this agreement is for supply of Shredded and Non Shredded RDF/Plastic waste to **SCL's** following Cement Plants: -

1. **M/s. Shree Cement Ltd, Beawar plant-Address- Village Andheri Deori, Beawar, Distt Ajmer, Raj**
2. **M/s. Shree Cement Ltd, Ras plant-Address- Village Ras, Tehsil Jaitaran, Distt Pali, Raj**

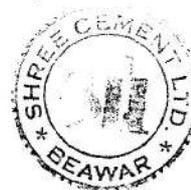
NACOF and **SCL** are hereinafter individually referred to as a Party and collectively, as the "Parties".

WHEREAS:

- A. **NACOF** is engaged in operation of supply of horticulture, forestry, planting equipment's & machinery, solar energy, organic farming etc. It is involved in the business of collection, Segregation, disposal of Non-Recyclable Plastic waste area in the safe disposal & environment friendly manner in consonance with laws and within the framework of State and National guidelines.
- B. **SCL** is in the business of manufacture and sale of different types and grades of cement and has the capability to dispose the waste materials in an environment friendly manner thru co-processing in the cement kilns located at RAS unit (hereinafter referred to as the **Units**)
- C. The primary objective of this Agreement is to support the pious intent of the government to free india from single-use Plastic waste and conserve environment in the public interest. This initiative would be helpful to in getting rid of the menace of single use plastic waste which is harmful to environment and creating health hazards for the society at large.
- D. **NACOF** shall supply Shredded and Non Shredded RDF/Plastic waste to respective **SCL** units for Disposal through Co processing. Shredded and Non Shredded RDF/Plastic waste shall be free from debris, stones, construction wastes, dead animals, metals, Bio medical waste and other banned items by CPCB for Co-processing (**Specified in Annexure 1B**).
- E. In turn, **SCL** has agreed to co-process the waste in the public, social and environmental interest and as part of its social initiative at its cement kilns located at the above said Unit. For this purpose, **SCL** commits itself to make requisite capital and other investments for making the sustainable use of the Shredded and Non Shredded RDF/Plastic waste and thereby contributing to the aforementioned social cause. Thus, both the Parties jointly while observing their respective commitments in public, social and environment interests enter into this agreement in consonance with laws, where **NACOF** the promises to provide Shredded and Non Shredded RDF/Plastic waste in consonance with this agreement, and in turn **SCL** commits itself and promises to co-process the Shredded and Non Shredded RDF/Plastic waste at its cement kilns while committing to make requisite capital and other investments for this purpose which shall be good and valuable consideration for each other.
- F. Any Green Benefits, subsidies and/or other benefits of any nature, if any arriving out of procurement/use of above Non Shredded RDF/Plastic waste supplied shall be claimed by **SCL** plants. These could be related to CDM, PAT, CO2, Bio mass use, as per applicable laws.

NOW, THEREFORE, in consideration of the mutual agreements, promises, covenants, representations and warranties set forth in this agreement, the except and admitted to be acknowledged by the Parties, the Parties hereby agree as follows.







1. Scope of Supply of Shredded and Non Shredded RDF/Plastic waste
During the Term, the **NACOF** shall supply Shredded and Non Shredded RDF/Plastic waste to **SCL** as per the following specifications

Table 1 :- Specifications and acceptable limits of Material

S.p N.	Parameter	UOM	Acceptance limit- all plants
1	NCV (As received)	K.cal/K.g	> 2000-2500
2	Loading & Unloading		Loading at source is in scope of NACOF and Unloading at receiving end is in scope of SCL
3	Quantity Availability		Daily Generation of Shredded and Non Shredded RDF/Plastic waste is 100 MT
4	Quantity Commitment of Non Shredded RDF/Plastic waste per Month (Indicative)	MT	Quantities may increase / decrease as per availability at NACOF and utilization by SCL Plant.
5	Size		Varied
6	Supply Prospects	Kcal/Kg	SCL may discontinue/ taking of Shredded and Non Shredded RDF/Plastic waste with prior intimation if NCV (ARB) < 2000 KCal/Kg in receipt vehicles
7	Moisture	%	Max Monthly Avg. Moisture = 4%
8	Chloride	%	< 2.5%

- 1.1 NACOF shall make available the Shredded and Non Shredded RDF/Plastic waste while complying the aforementioned specifications for delivery to **SCL's** factory set from the **NACOF** factory. The **NACOF** shall be responsible for loading material in bags / bale / loose in to the transporting vehicle arranged by the **SCL**.
- 1.2 Shredded and Non Shredded RDF/Plastic waste should be free from
 - 1.2.1 Any of the banned items listed in the Annexure 1B attached herein.
 - 1.2.2 Construction and demolition waste and inert material like stones, glass, metals etc.
- 1.3 The Parties agree that the **NACOF** shall ensure that the specifications as per Table 1 in the Shredded and Non Shredded RDF/Plastic waste shall be maintained on monthly average basis. It is further agreed that quality of Shredded and Non Shredded RDF/Plastic waste is not within the permissible limits, then **SCL** shall be entitled to discontinue/Stop the supplies of Shredded and Non Shredded RDF/Plastic waste from that source. It is agreed and understood between the Parties that it shall be prerogative of the **SCL** to decide the same.

2. **Supply and Delivery:**

2.1 **Quantity-** NACOF will make available 500 MT Shredded RDF/Plastic waste for SCL. SCL may use their own vehicles for collection and disposal of Shredded RDF/Plastic waste from their Unit as per SCL plant requirement and schedule, however SCL may intimate any change in the schedule as per their unit requirement.

2.2 **Delivery**

2.2.1 The delivery schedule of Shredded and Non Shredded RDF/Plastic waste shall be prepared in agreement with both parties on fortnightly/monthly basis.

2.2.2 In case of any change in the mutually agreed delivery schedule by parties, then the affected party will intimate to the other Parties and all parties will discuss and arrive at mutually agreed solution to deal the situation.

2.2.3 The Transportation of the Shredded and Non Shredded RDF/Plastic waste to the SCL's factories shall be at the cost and responsibility of the SCL. The NACOF shall ensure that the vehicle is loaded at the earliest with the quality Shredded and Non Shredded RDF/Plastic waste as per specifications under clause 1. Notwithstanding the aforesaid, the NACOF shall continue to bear 100% risk of any item that are not ordered by SCL as per the clause 1 of the agreement.

2.2.4 The dispatch documents shall be prepared by the NACOF while complying with the requirements of applicable laws including those which may be required by the Pollution Control Boards or other departments for the transportation of the Material.

2.2.5 All requisite approvals for supplying and dispatching the NACOF to the SCL by the facility or any other authority as per applicable rules shall be obtained and complied with by the NACOF. SCL shall obtain statutory registrations and approvals from concerned authorities for co-processing the Shredded and Non Shredded RDF/Plastic waste in its factories and comply with all applicable laws with a regard.

2.3 **Documents to be provided by the Parties**

2.3.1 NACOF shall ensure for weighing of Shredded and Non Shredded RDF/Plastic waste at its own and issue necessary challan / Dispatch documents, The SCL shall arrange for, unloading and storage of the material at its factories. The weighing of the Shredded and Non Shredded RDF/Plastic waste shall be carried out and recorded at Weigh bridge located at NACOF.

2.3.2 NACOF shall at the beginning of each month, issue to the SCL Dispatch quantity details during the term of this agreement.

2.3.3 SCL shall be responsible for unloading, Storing, Pre-Processing, and Disposal of Shredded and Non Shredded RDF/Plastic waste through Co-Processing in its kiln in the cement plants.

2.3.4 SCL shall at the beginning of each month during the Term of this agreement, issue to the NACOF upon their request, a Certificate of Co-Processing of the Non Shredded RDF/Plastic waste received for Co-Processing during the previous month in the format set out in **Annexure 1A** attached to this agreement.

3. **Commercial terms for the Co-processing of Shredded and Non Shredded RDF/Plastic waste:**

Price:

3.1.1 Charges for material on Shredded and Non Shredded RDF/Plastic waste at Co processing Specifying the parameters as per Specifications mentioned in Table-I. **GST shall be extra as applicable**

Sr. No.	Waste type	Cost Rs./MT
1	Shredded RDF/Plastic waste	650
2	Non Shredded RDF/Plastic waste	Nil

3.1.2 Charges for Shredded RDF/Plastic waste will be paid by SCL to Nacof. Bills will be raised by Nacof to SCL on monthly basis and payment by SCL will be within 7 days





after receipt of the Invoices.

3.1.3 Loading of Shredded and Non Shredded RDF/Plastic waste is in the Scope of NACOF.

3.1.4 Transportations of Shredded and Non Shredded RDF/Plastic waste is in the scope of SCL.

3.1.5 Any other statutory dues shall be extra as per applicable rules.

4. Term and Validity of the Agreement

The Agreement will be valid from 03rd February 2024 to 02nd Feb 2025 with a term of 1 Year or till further period. The Agreement may be amended jointly by the consent of all the Parties to the Agreement.

5. Testing of quality Parameters

5.1 Each consignment of Shredded and Non Shredded RDF/Plastic waste shall be tested by SCL for the parameters, and Results as per SCL laboratory shall be final and binding. However in case of huge variation in results, Parties shall be entitled for joint sampling and testing at SCL's lab or any other third party lab.

5.2 Pre-shipment inspection: SCL shall be entitled to inspect the consignment prior to dispatch (including third party inspection) at site or source location of NACOF if required.

6. Point of Contact

NACOF and SCL shall nominate persons who should act as points of contacts during the term of the Agreement.

7. Force Majeure.

Neither party shall be considered in default in the performance of its obligation under the Agreement if such performance is prevented or delayed on account of war, civil commotion, strike, epidemics, pandemic, accidents, fires, unprecedented floods, earth quake or because of promulgation of any law or regulations by the Government, unforeseen breakdown, operational and maintenance shut down at the Second Party's Cement Plant or on account of Acts of God.

At the time of occurrence of a force majeure condition, the affected party shall give written notice with documentary proof within Ten (10) days from the date of occurrence of the force majeure condition indicating the cause of force majeure condition and the period for which the force majeure condition was likely to subsist. This agreement shall remain suspended during the period of force majeure. However, if the reason continues more than ninety (90) days, the parties hereto may mutually agree to modify the terms of the Agreement or terminate the same. On such termination, SCL/ NACOF shall be obliged to settle all dues to other party as the case may be.

8. Settlements of Disputes

The Parties shall endeavor to settle by mutual consultation any claim, dispute, including any Dispute with respect to the existence or validity hereof, the interpretation hereof, the activities performed under the Agreement, or the breach of the Agreement.

Any Dispute which cannot be settled within Thirty (30) days of consultation as provided written notice to that effect to the other Party and such arbitration shall be conducted at place mutually decided by all parties in accordance with the provisions of the Arbitration & Conciliation Act, 1996.

The Parties agree that the award passed by the arbitration panel shall be binding upon the Parties, and that the Parties shall not be entitled to commence or maintain any action in any Court of Law in respect of any matter in Dispute arising from or in relation to the Agreement except for the enforcement of an arbitral award or for seeking injunctive relief or in case of appeal against arbitral awards passed by an arbitration panel pursuant to this Clause.

9. Indemnity

NACOF shall defend, indemnify and save harmless SCL and their directors, employees and agents from and against any and all claims, demands, fines, losses, damages, costs, penalties, expenses, actions, suits or proceedings, injuries, monetary liability on account of death of any person, cost of response to any governmental inquiry, liability for loss of or damage to property and reasonable attorney and consulting fees and costs relating to any of the foregoing resulting from the act or omission, breach or nonconformance by either party with the provisions contained in the Agreement or any statutory non-compliance. The foregoing indemnification shall not apply to the extent that such losses, expenses, claims, actions, damages or liabilities to which the Indemnified Party may be

subject were caused by the gross negligence, fraud or willful misconduct of an Indemnified Party.

10. Non-Waiver

Any delay or omission on the part of each Party in exercising any rights provided under applicable laws or under this Agreement shall not impair such rights or operate as a waiver thereof. The partial exercise of any right provided under applicable laws or under the Agreement shall not preclude any other or further exercise thereof or the exercise of any other rights under the Agreement.

11. Relationship

It is understood that this Agreement between the parties shall be on a principle to principle basis. None of the provisions of this Agreement shall be deemed to constitute a joint venture or a partnership or even agency between the parties hereto and party shall have any authority, and the other party shall not be deemed to be agent of the other party in any way.

12. Notice

Unless otherwise provided in the Agreement, any notice, report or other communication required to be made under or in connection with the matters contemplated by this Agreement shall be deemed to have been duly given or made if sent by personal delivery or by facsimile transmission confirmed by email or upon receipted delivery at the address of the relevant Party.

13. Applicability

Any Purchase Orders issued for the transaction mentioned herein in this document shall be subject to the terms herein.

14. Non-Exclusive Transaction

This Agreement is nonexclusive in nature. The parties are free to enter into mutual understanding with any of the third parties for transaction of similar nature.

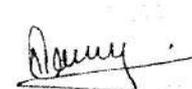
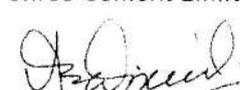
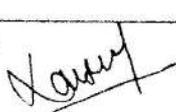
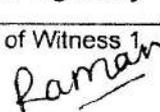
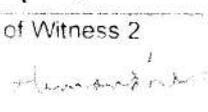
15. Jurisdiction:

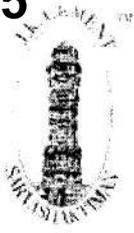
In the event of any dispute arising out of this agreement, Beawar court, District: Ajmer (Raj.) shall have the sole jurisdiction in the matter.

16. Termination of agreement:

Either party shall have the right to terminate the MOU by giving 60 days' written notice to the other party.

SIGNED AND DELIVERED for and on behalf of-

<p>NACOF INDIA LTD</p>  <p>Authorized Signatory</p>	<p>Shree Cement Limited</p>   <p>Authorized Signatory</p>
<p>Signature of Witness 1,</p> 	<p>Signature of Witness 1</p> 
<p>Signature of Witness 2</p> 	<p>Signature of Witness 2</p> 



PURCHASE ORDER

Vendor Details Code : 1125690 NATIONAL FEDERATION OF FARMERS PROCUREMENT PROCESSING AND RETAILING COOPERATIVES HIG-06 .AMER COMPLEX MP NAGAR ZONE-II BHOPAL, BHOPAL-462012 Madhya Pradesh Mob.: 7387170970 Email id : nacof.dehradun@gmail.com GST No: 23AAABN0498F1ZR	Bill To address J.K. CEMENT WORKS Kailash Nagar, Nimbahera-312617, Distt. : Chittorgrah (Raj.) Tel. No. : 01477-220205 (Direct), 220087 (PBX) GST No 08AABCJ0355R1Z7 PAN No. : AABCJ0355R	PO NO: 4100231337 PO Date: 19.08.2023 Quotation Reference: Ver. No.: 0 Our Reference: JK NIMBAHERA
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With reference to your quotation and subsequent negotiations, we are pleased to place this Purchase Order on you for the supply of following items subject to terms and conditions stated below and printed overleaf/attached with this document

S No.	Item Code & PR NO.	Item Description	Unit	Quantity	Rate Per Unit (INR)	Amount (INR)
0001	351438 1000288684	RDF-NON EPR (SHREDDED) RDF-NON EPR Tax Code : GC GST: IN: CGST(9%) SGST(9%) Delivery Date :31.03.2024	TO	100	2300.00	230000.00
					Gross Value:	230000.00
					Discount :	0.00
					Total Amount:	230000.00
					CGST	
					SGST	
					Total PO value:	271400.00
Total (in Words) :		Two Lakh Seventy One Thousand Four Hundred Rupees Only				

Header Text:

Party will supply shredded material (RDF)Non-EPR to JK Cement Works Nimbahera Unit.
 Quality parameters will be:
 CV,,Approx. 2500 to 3000 Kcal
 Moisture,,Approx. 35 %
 Ash,,Approx. 25 %
 Material must be free from inert and foreign particles. Big size material will not be accepted.
 Party will supply and transport shredded material from Dehradun, Utrakhand site.
 Transportation and Loading is in NACOF Dehradun Scope. Unloading in JK Cement scope at Mangrol unit.
Terms of Payment: 07 days credit from Dt of receipt material/services
Inco Terms: FOR site

This is an electronically signed document and does not require any physical signature.

Corporate & Registered Office : Kamla Tower, Kanpur-208001, (U. P.) INDIA
 Phone : +91-512-2371478 to 81 Fax : +91-512-2399854 E-mail: admin@jkcement.com

Page : 1 of 2



J.K. Cement Works, Nimbahera
 J.K. Cement Works, Mangrol
 J.K. Cement Works, Golan
 J.K. Cement Works, Jhansi

J.K. Power, Baramia
 J.K. Cement Works, Muddapur
 J.K. White Cement Works, Golan
 J.K. White, Kashi



Vendor Code: 1125690 - NATIONAL FEDERATION OF FARMERS PROCUREMENT PROCESSING AND

PO NO: 4100231337

For J.K. CEMENT WORKS

This is an electronically signed document and does not require any physical signature.

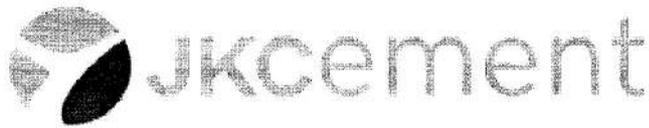
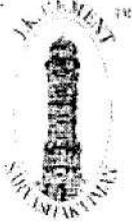
Corporate & Registered Office : Kanha Tower, Kanpur-208001, (U. P.) INDIA
Phone : +91-512-2371478 to 81 **Fax :** +91-512-2399854 **E-mail:** admin@jkcement.com

Page : 2 of 2



J.K. Cement Works Nimahera
J.K. Cement Works Mangrol
J.K. Cement Works Ghatigaon
J.K. Cement Works Jhansi

J.K. Power Baran
J.K. Cement Works Muddhapur
J.K. Cement Works ...
J.K. Cement Works ...



IMPORTANT TERMS & CONDITIONS

Vendor Code: 1125690 - NATIONAL FEDERATION OF FARMERS

PO NO. - 4100231337

1. Please send us your order acceptance by return E-mail/post.
2. Invoice should be send on postal address at Purchase department, Nimbahera (Raj.)
3. Please provide details like Invoice No., Date, Bill Amount, Name of commodity, GST No. MSME certificate.
4. Our bankers are Allahabad bank, Kailash Nagar, Nimbahera.
5. Please provide RTGS bank details for payment.
6. All outstation goods to be despatched as per instructions given in the order. In case goods are wrongly booked supplier shall be liable for payment of extra expenses.
7. All order are subject to execution within the period specified in the order falling which the suppliers shall be held liable for damages and losses on account of delays in deliveries or non-deliveries of the goods and goods will be purchased on their account from alternative sources.
8. No variation in quantity or quality of the goods indented or in the mode of despatch or in the period of execution or in rates of the goods will be accepted unless confirmed by us before supply in made.
9. All Material supplied in execution of this order shall be subject to our inspection and our approval of the same. In case of rejection of any material, the same shall be removed by the supplier at his own expenses both ways. In case of his failure to do so within reasonable time we shall be at liberty to return the same to him at his own expenses. All rejected, short and broken material shall be replaced by the supplier at his own expenses.
10. Any dispute relating to this order shall be jurisdiction of Kanpur Court only.
11. We shall not bear any bank charges for document routed through Bank/PBG/SBG/LV.
12. **It is always our moto to give preference to the products manufactured by Environmentally Pollution free unit and meeting quality assurance parameters.**
13. Test certificate, material certificate, warranty certificate M.S.D.S., where applicable, must be provide along with material
14. Warranty/Guarantee shall be as per order terms, else against manufacturing defect for 12 months from date of commissioning & 18 month from date of despatch will be applicable for all item.
15. **LD CLAUSE:** Liquidity damages will be applicable in case of late delivery @ 0.5% per week, maximum 5% of undelivered PO value.
16. **GST CLAUSE: Goods and Service tax (GST), extra as applicable at the time of billing / invoicing. Supplier shall be responsible for providing proper GST invoicing in a manner as prescribed by the government for purchaser to avail 100% credit against GST payment. In case purchaser was not able to avail the credit due to the reason attributable to the supplier then the 100% GST paid by purchaser will be recovered from the supplier dues.**
17. Force majeure: Neither party shall be liable for non-performance either in full or part of this contract due to the reasons unforeseen and beyond its reasonable control such as strikes, lockouts, lockdown, acts of God etc. in your / our Works' premises. The foregoing shall not however be considered a waiver of either party's obligations under this contract and as soon as the occurrence shall cease, the affected thereby shall promptly fulfil its previously unfulfilled obligations under this contract. However, both the parties shall share information of any such developments in writing.
18. Safety Clause -As per our company standard, safety policies and safety annexure.
19. **Bribery and Corruption Clause:**
Suppliers, Contractors and Business Associates shall comply with all applicable anti-corruption laws and regulations. JK Cement Ltd, to this effect, have a zero tolerance policy towards any form of bribery, corruption, extortion and embezzlement. In particular, Suppliers, Contractors and Business Associates shall not pay bribes or make any other inducement (including kickbacks, facilitation payments, excessive gifts and hospitality, grants or donations) in relation to their business dealings. Suppliers, Contractors and Business Associates are expected to perform all business dealings transparently and these dealings shall be accurately reflected on their business books and records. Suppliers, Contractors and Business Associates shall not hire third parties or do something they are not allowed to do themselves, like paying bribes. Suppliers, Contractors and Business Associates

Jay Kumar
JAY KUMAR

Commercial Head-Shared Services

This is an electronically signed document and does not require any physical signature.

Corporate & Registered Office : Kanya Tower, Kanpur-208001 (U. P.) INDIA

Phone : +91-512-2371478 to 81 **Fax :** +91-512-2399854 **E-mail :** admin@jkcement.com



J K. Cement Works Nimbahera
J K. Cement Works Mangrol
J K. Cement Works Gotan
J K. Cement Works Jhansi

J K. Power Bimuria
J K. Cement Works, Mandapur
J K. White Cement Works, Gotan
J K. Durgam, Mandapur

//TRUE COPY//

INDIAN AGRO ORGANICS

ANNEXURE AC-7

Address : 23/249 JEONI MANDI , AGRA-282004

Email : indianagroorganics@gmail.com

Tel : 91-0562-2520611

PURCHASE ORDER

PO No : 015/IAO/2023-24		Dated : 26 th December , 2023		
TO		FROM		
M/s NACOF India Ltd.		M/s INDIAN AGRO ORGANICS		
GSTIN : 10AAABN0498F1ZY Tel : 91-0522-4236980 Mob : 7903775650		Address : 23/249 Jeoni Mandi AGRA-282004 GSTIN : 09AJIPK1479J1ZS Tel : 91-0562-4348776 Mob : 9837903741		
We are pleased to issue a Purchase Order for "M/s NATIONAL FEDERATION OF FARMERS' & PROCUREMENT , PROCESSING & RETAILING COOPERATIVE OF INDIA LTD" (NACOF) as per below specifications.				
DESCRIPTION <u>COMPOST</u> (4 mm) 1. The material should be free from C & D , R.D.F & adhering City Compost Specifications. TERMS OF BUSINESS 1. The material will be lifted as per our lifting schedule. 2. Initially, we are remitting Rs 15,000/- as advance to cover the cost of 25 MT (Approx) and the balance amount Rs. 41,000/- will be remitted on receipt of material and approval at our site . 3. The empty bags will be supplied by us for filling 50Kg Net weight which includes packing, loading & stacking if required .	HSN Code	Qty (MT)	Rate	Amount
	3101	10000	Rs.200/- Per MT	Rs. 20,00,000/-
	Taxable Amount			Rs. 20,00,000/-
	CGST @			EXEMPTED
	SGST @			EXEMPTED
In Words : Rupees Twenty lakhs Only.	GRAND TOTAL			Rs. 20,00,000/-
** The Invoice needs to be raised in name of "INDIAN AGRO ORGANICS" ** Further PO will raised after successfully fulfilment of this PO .				

For Indian Agro Organics

//TRUE COPY//

PROGRESS REPORT: SOLID WASTE PROCESSING, COMPOSTING & SLF DISPOSAL SYSTEM, SWM PROJECT AT SHEESHAMBARA, DEHRADUN (UTTRAKHAND**M/S NACOF LTD.****Total Process of Solid Waste Summary Consolidated. (26 Nov.2022 to 31 May-2024)**

OPERATION AND MAINTENANCE OF EXISTING WASTE PROCESSING PLANT ALONG WITH OPERATION AND MAINTENANCE OF SANITARY LANDFILL FACILITY OF FRESH WASTE PROCESSING AT SHEESHAMBADA, DEHRADUN

PRODUCTION ABSTRACT OF MONTH WISE

S.No.	Name of Item	UNIT	26 Nov-31 Dec-22	Jan-23	Feb-23	Mar-23	Apr-23	May-23	Jun-23	Jul-23	Aug-23	Sep-23	Oct-23	Nov-23	Dec-23	Jan-24	Feb-24	Mar-24	Apr-24	May-24	Total	
			A	B	C	D	E	F	G	H	I	J	K	L	M	N	O	P				
1	MSW RECEIVED	TON	13579.61	11382.78	11760.97	12547.26	12271.12	13419.20	13156.74	14807.40	14112.07	14113.79	12908.29	13004.98	12220.46	11196.87	11631.44	10830.16	13167.59	13223.23	229333.96	216110.73
PRODUCTION DETAILS																						
a	RDF PRODUCTION	TON	5153.66	4202.66	5394.42	5411.52	5191.74	5866.41	6026.79	6609.23	6076.31	5978.24	5158.26	4846.77	5364.42	4812.61	5159.08	4976.44	5306.00	4473.13	96007.69	41.86
b	COMPOST PRODUCTION	TON	370.33	416.42	340.01	133.51	187.88	228.35	195.59	273.16	182.56	147.38	159.81	117.51	167.26	132.88	353.54	383.23	408.24	376.36	4574.02	2.12
c	RECYCLING MATERIAL	TON	0	0	0	0.00	1.75	0.53	0.00	3.21	2.30	5.52	4.65	4.21	4.74	8.45	64.23	115.98	125.42	47.12	388.11	0.17
e	Inert material	TON	313.35	504.08	299.47	251.76	444.80	659.35	679.51	590.85	819.62	737.78	732.18	745.27	1237.21	1310.38	1242.24	1442.85	1371.47	1002.34	14386.55	6.66
	Total		5837.34	5123.16	6033.9	5796.79	5826.17	6754.64	6901.89	7476.45	7080.79	6868.82	6054.90	5713.76	6773.63	6264.32	6819.09	6920.54	7211.23	5898.95	115356.17	

1. Municipal Solid waste Received month 26 Nov-22 to May-2024 = 2,29,333.29/MT
2. Refused Derived Fuel (RDF) Production month 26 Nov-22 to May-2024 = 96007.69/MT
3. Compost Production month 26 Nov-22 to May-2024 = 4574.02/MT
4. Recycling Material Month 26 Nov22 to May-24 = 388.11/MT
5. Inert production month 26 Nov-22 to May-2024 = 14386.55/MT

INDEPENDENT PROJECT ENGINEER: JBB TECHNOCRAT

PROGRESS REPORT: SOLID WASTE PROCESSING, COMPOSTING & SLF DISPOSAL SYSTEM, SWM PROJECT AT SHEESHAMBARA, DEHRADUN (UTTRAKHAND)

Total Sale /Free Sample Details by NACOF LTD.

OPERATION AND MAINTENANCE OF EXISTING WASTE PROCESSING PLANT ALONG WITH OPERATION AND MAINTENANCE OF SANITARY LANDFILL FACILITY OF FRESH WASTE PROCESSING AT SHEESHAMBADA, DEHRADUN

Total Disposal of RDF & Compost (Sale / Free Sample)

S.No.	Month	UNIT	Total MSW Received	Total RDF Production	Total RDF Sale /Free Sample	Total Compost Production	Total Compost Sale /Free Sample	Recycling Material
			A	B	C	D	E	F
1	26 Nov to 31 Dec-22	TON	13579.61	5153.66	54.24	370.33	22.6	0
2	Jan-23	TON	11382.78	4202.66	24.01	416.42	11.06	0
3	Feb-23	TON	11760.97	5394.42	51.92	340.01	84.13	0
4	Mar-23	TON	12547.26	5411.52	1442.16	133.51	62.84	0
5	Apr-23	TON	12271.12	5191.74	0.00	187.88	9.17	1.75
6	May-23	TON	13419.20	5866.41	225.31	228.35	82.14	0.53
7	Jun-23	TON	13156.74	6026.79	492.87	195.59	17.81	0
8	Jul-23	TON	14807.40	6609.23	292.05	273.16	630.78	3.21
9	Aug-23	TON	14112.07	6076.31	476.62	182.56	536.26	2.3
10	Sep-23	TON	14113.79	5978.24	669.69	147.38	638.6	5.52
11	Oct-23	TON	12908.29	5158.26	636.28	159.81	127.5	4.65
12	Nov-23	TON	13004.98	4846.77	753.81	117.51	9.44	4.21
13	Dec-23	TON	12220.46	5364.42	229.85	167.26	26.4	4.74
14	Jan-24	TON	11196.87	4812.61	644.60	132.88	61.07	8.45
15	Feb-24	TON	11631.44	5159.08	753.38	353.54	208.26	64.23
16	Mar-24	TON	10830.16	4976.44	763.18	383.23	171.33	115.98
17	April-24	TON	13167.59	5306	464.73	391.43	152.76	125.42
18	May-24	TON	13223.23	4473.13	426.41	376.36	761.02	47.12
19	18 June-24	TON			520.31		124.94	2.99
	Total	TON	229333.96	96007.69	8921.42	4557.21	3738.11	391.1

- Total RDF Sale/Sample 8921.42 MT out of 96007.69 MT (Balance RDF = 87086.27MT)
- Total Compost Sale/Sample 3738.11 MT out of 4557.21 MT(Balance Compost = 819.10)

INDEPENDENT PROJECT ENGINEER: JBB TECHNOCRAT

Page 4-32

//TRUE COPY//







Imagery ©2024 Airbus, Imagery ©2024 Airbus, Maxar Technologies, Map data ©2024 50 m

Measure distance
Total area: 42,951.55 m² (462,326.66 ft²)
Total distance: 923.40 m (3,029.53 ft)



Permanent holes at the bottom of the back wall to allow the storm water mixed with leachet from the plant to drain which flows to river Asan causing river pollution.





STORM WATER MIXED WITH LEACHET FROM THE LEGACY WASTE



//TRUE COPY//

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TC-13009

TEST REPORT

TEST REPORT NO.: ETS/1051-7/05/2024

ULR NO.TC130092400010517F

DATE OF REPORT: 07.05.2024

WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer

: M/s, GREEN CLEAN WASTE MANAGEMENT PRIVATE LIMITED
SHEESHAM BADA, P.O-SHERPUR, SELAQUI,
DEHRADUN, UTTRAKHAND

Date of Sample Received

: 02.05.2024

Analysis Start Date

: 03.05.2024

Analysis End Date

: 07.05.2024

Sample ID No

: 1051-7

Sampling Done By

: ETS STAFF

Sampling Description

: GROUND WATER

Sampling Location

: NEAR MAIN GATE

Sampling Method

: IS 3025 (Part-1)

Sample Quantity

: 2.0+0.5 Ltr

Packing Condition

: SEALED

Packed In

: P.V.C. AND GLASS BOTTLE

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per IS:10500: 2012)		Test Method
				Desirable	Permissible	
PHYSICAL & CHEMICAL PARAMETERS;						
1	Colour	Hazen	<5.0	5	15	APHA 2120-B
2	Odour	...	Agreeable	Agreeable	Agreeable	APHA 2150-B
3	Taste	...	Agreeable	Agreeable	Agreeable	APHA 2160-C
4	pH	...	7.68	6.5 - 8.5	No Relaxation	APHA 4500-H+
5	Turbidity	NTU	<1.0	1	5	APHA 2130-B
6	Total Dissolved Solids,(TDS)	mg/L	185.2	500	2000	APHA 2540-C
7	Free Chlorine (Residual)	mg/L	<0.1	0.2	1	APHA 4500:(Cl)-B
8	Fluoride,(F)	mg/L	0.09	1	1.5	APHA 4500:(F-)-D
9	Total Alkalinity,(CaCO ₃)	mg/L	35.8	200	600	APHA 2320-B
10	Total Hardness,(CaCO ₃)	mg/L	70.9	200	600	APHA 2340-C
11	Calcium,(Ca)	mg/L	18.0	75	200	APHA 3500:(Ca)-B
12	Chloride,(Cl)	mg/L	20.0	250	1000	APHA 4500:(Cl-)-B
13	Magnesium,(Mg)	mg/L	12.2	30	100	APHA 3500:(Mg)-B
14	Nitrate,(NO ₃)	mg/L	<0.1	45	No Relaxation	APHA 4500:(NO ₃ -)-B
15	Sulphate,(SO ₄)	mg/L	7.0	200	400	APHA 4500:(SO ₄)-E

CHECKED BY
SHRADDHA GUPTA

For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-09, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019



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TEST REPORT

TEST REPORT NO.: ETS/1051-7/05/2024

DATE OF REPORT: 07.05.2024

WATER SAMPLE ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per IS:10500: 2012)		Test Method
				Desirable	Permissible	
16	Anionic Detergent,(MBAS)	mg/L	<0.01	0.2	1	APHA 5540-C
17	Phenolic Compound,(C ₆ H ₅ OH)	mg/L	<0.001	0.001	0.002	APHA 5530-C
HEAVY METALS:-						
18	Boron,(B)	mg/L	<0.01	0.5	2.4	APHA 4500:(B)
19	Total Chromium,(Cr)	mg/L	<0.01	0.05	No Relaxation	APHA-3120B
20	Cyanide,(CN)	mg/L	NIL	0.05	No Relaxation	APHA 4500:(CN)-D
21	Aluminium,(Al)	mg/L	<0.01	0.03	0.2	APHA-3120B
22	Arsenic,(As)	mg/L	<0.01	0.01	No Relaxation	APHA 3120B
23	Selenium,(as Se)	mg/L	<0.01	0.01	No Relaxation	APHA 3120B
24	Cadmium,(Cd)	mg/L	<0.001	0.003	No Relaxation	APHA 3120B
25	Copper,(Cu)	mg/L	<0.01	0.05	1.5	APHA 3120B
26	Iron,(Fe)	mg/L	0.16	1.0	No Relaxation	APHA-3120B
27	Lead,(Pb)	mg/L	<0.01	0.01	No Relaxation	APHA-3120B
28	Manganese,(Mn)	mg/L	<0.01	0.1	0.3	APHA-3120B
29	Mercury,(Hg)	mg/L	<0.001	0.001	No Relaxation	US EPA Method 200.7 1994
30	Zinc,(Zn)	mg/L	<0.01	5	15	APHA-3120B
31	Nickel,(Ni)	mg/L	<0.01	0.02	No Relaxation	APHA-3120B
MICROBIOLOGICAL PARAMETER;						
32	Total Coliform	Per 100mL	Absent	Shall Not Be Detectable		IS15185
33	Escherichia coli	Per 100mL	Absent	Shall Not Be Detectable		IS15185

*****End of Test Report*****



For ENVIRO-TECH SERVICES

 AUTHORIZED SIGNATORY
 Quality Manager

Format No ETS/LAB/TR-09, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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**TEST REPORT**

TEST REPORT NO.: ETS/1051-8/05/2024

ULR NO.TC130092400010518F

DATE OF REPORT: 07.05.2024

WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : M/s, GREEN CLEAN WASTE MANAGEMENT PRIVATE LIMITED
SHEESHAM BADA, P.O-SHERPUR, SELAQUI,
DEHRADUN, UTTARAKHAND

Date of Sample Received : 02.05.2024
Analysis Start Date : 03.05.2024
Analysis End Date : 07.05.2024
Sample ID No : 1051-8
Sampling Done By : ETS STAFF
Sampling Description : GROUND WATER
Sampling Location : NEAR ADMIN BUILDING
Sampling Method : IS 3025 (Part-1)
Sample Quantity : 2.0+0.5 Ltr
Packing Condition : SEALED
Packed In : P.V.C. AND GLASS BOTTLE

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per IS:10500: 2012)		Test Method
				Desirable	Permissible	
PHYSICAL & CHEMICAL PARAMETERS;						
1	Colour	Hazen	<1.0	5	15	APHA 2120-B
2	Odour	...	Agreeable	Agreeable	Agreeable	APHA 2150-B
3	Taste	...	Agreeable	Agreeable	Agreeable	APHA 2160-C
4	pH	...	7.64	6.5 - 8.5	No Relaxation	APHA 4500-H+
5	Turbidity	NTU	<1.0	1	5	APHA 2130-B
6	Total Dissolved Solids,(TDS)	mg/L	187.2	500	2000	APHA 2540-C
7	Free Chlorine (Residual)	mg/L	<0.1	0.2	1	APHA 4500:(Cl)-B
8	Fluoride,(F)	mg/L	0.10	1	1.5	APHA 4500:(F-) -D
9	Total Alkalinity,(CaCO ₃)	mg/L	38.2	200	600	APHA 2320-B
10	Total Hardness,(CaCO ₃)	mg/L	73.6	200	600	APHA 2340-C
11	Calcium,(Ca)	mg/L	16.0	75	200	APHA 3500:(Ca)-B
12	Chloride,(Cl)	mg/L	14.0	250	1000	APHA 4500:(Cl-) -B
13	Magnesium,(Mg)	mg/L	8.1	30	100	APHA 3500:(Mg)-B
14	Nitrate,(NO ₃)	mg/L	<0.1	45	No Relaxation	APHA 4500:(NO ₃)-B
15	Sulphate,(SO ₄)	mg/L	9.0	200	400	APHA 4500:(SO ₄)-E

For ENVIRO-TECH SERVICES



AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-09, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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TEST REPORT

TEST REPORT NO.: ETS/1051-8/05/2024

DATE OF REPORT: 07.05.2024

WATER SAMPLE ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per IS:10500: 2012)		Test Method
				Desirable	Permissible	
16	Anionic Detergent,(MBAS)	mg/L	<0.01	0.2	1	APHA 5540-C
17	Phenolic Compound,(C ₆ H ₅ OH)	mg/L	<0.001	0.001	0.002	APHA 5530-C
HEAVY METALS;-						
18	Boron,(B)	mg/L	<0.01	0.5	2.4	APHA 4500:(B)
19	Total Chromium,(Cr)	mg/L	<0.01	0.05	No Relaxation	APHA-3120B
20	Cyanide,(CN)	mg/L	NIL	0.05	No Relaxation	APHA 4500:(CN)-D
21	Aluminium,(Al)	mg/L	<0.01	0.03	0.2	APHA-3120B
22	Arsenic,(As)	mg/L	<0.01	0.01	No Relaxation	APHA 3120B
23	Selenium,(as Se)	mg/L	<0.01	0.01	No Relaxation	APHA 3120B
24	Cadmium,(Cd)	mg/L	<0.001	0.003	No Relaxation	APHA 3120B
25	Copper,(Cu)	mg/L	<0.01	0.05	1.5	APHA 3120B
26	Iron,(Fe)	mg/L	0.14	1.0	No Relaxation	APHA-3120B
27	Lead,(Pb)	mg/L	<0.01	0.01	No Relaxation	APHA-3120B
28	Manganese,(Mn)	mg/L	<0.01	0.1	0.3	APHA-3120B
29	Mercury,(Hg)	mg/L	<0.001	0.001	No Relaxation	US EPA Method 200.7 1994
30	Zinc,(Zn)	mg/L	<0.01	5	15	APHA-3120B
31	Nickel,(Ni)	mg/L	<0.01	0.02	No Relaxation	APHA-3120B
MICROBIOLOGICAL PARAMETER;						
32	Total Coliform	Per 100mL	Absent	Shall Not Be Detectable		IS15185
33	Escherichia coli	Per 100mL	Absent	Shall Not Be Detectable		IS15185

*****End of Test Report*****

**For ENVIRO-TECH SERVICES**

AUTHORIZED SIGNATORY

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720

TC-13009

TEST REPORT

TEST REPORT NO.: ETS/1051-9/05/2024 ULR NO.TC130092400010519F DATE OF REPORT: 07.05.2024

WATER SAMPLE ANALYSIS REPORTName And Address of Customer : M/s, GREEN CLEAN WASTE MANAGEMENT PRIVATE LIMITED
SHEESHAM BADA, P.O-SHERPUR, SELAQUI,
DEHRADUN, UTTARAKHANDDate of Sample Received : 02.05.2024
Analysis Start Date : 03.05.2024
Analysis End Date : 07.05.2024
Sample ID No : 1051-9
Sampling Done By : ETS STAFF
Sampling Description : GROUND WATER
Sampling Location : NEAR SLF
Sampling Method : IS 3025 (Part-1)
Sample Quantity : 2.0+0.5 Ltr
Packing Condition : SEALED
Packed in : P.V.C. AND GLASS BOTTLE

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per IS:10500: 2012)		Test Method
				Desirable	Permissible	
PHYSICAL & CHEMICAL PARAMETERS;						
1	Colour	Hazen	<1.0	5	15	APHA 2120-B
2	Odour	...	Agreeable	Agreeable	Agreeable	APHA 2150-B
3	Taste	...	Agreeable	Agreeable	Agreeable	APHA 2160-C
4	pH	...	7.67	6.5 - 8.5	No Relaxation	APHA 4500-H+
5	Turbidity	NTU	<1.0	1	5	APHA 2130-B
6	Total Dissolved Solids,(TDS)	mg/L	180.0	500	2000	APHA 2540-C
7	Free Chlorine (Residual)	mg/L	<0.1	0.2	1	APHA 4500:(Cl)-B
8	Fluoride,(F)	mg/L	0.11	1	1.5	APHA 4500:(F)-D
9	Total Alkalinity,(CaCO ₃)	mg/L	36.6	200	600	APHA 2320-B
10	Total Hardness,(CaCO ₃)	mg/L	72.2	200	600	APHA 2340-C
11	Calcium,(Ca)	mg/L	17.5	75	200	APHA 3500:(Ca)-B
12	Chloride,(Cl)	mg/L	19.0	250	1000	APHA 4500:(Cl)-B
13	Magnesium,(Mg)	mg/L	6.7	30	100	APHA 3500:(Mg)-B
14	Nitrate,(NO ₃)	mg/L	<0.1	45	No Relaxation	APHA 4500:(NO ₃)-B
15	Sulphate,(SO ₄)	mg/L	12.0	200	400	APHA 4500:(SO ₄)-E

CHECKED BY
SHRADDHA GUPTA

For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY
RIZWAN KHAN
Quality Manager

Format No ETS/LAB/TR-09, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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TEST REPORT

TEST REPORT NO.: ETS/1091-9/05/2024

DATE OF REPORT: 07.05.2024

WATER SAMPLE ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per IS:10500: 2012)		Test Method
				Desirable	Permissible	
16	Anionic Detergent, (MBAS)	mg/L	<0.01	0.2	1	APHA 5540-C
17	Phenolic Compound, (C ₆ H ₅ OH)	mg/L	<0.001	0.001	0.002	APHA 5530-C
HEAVY METALS:-						
18	Boron, (B)	mg/L	<0.01	0.5	2.4	APHA 4500:(B)
19	Total Chromium, (Cr)	mg/L	<0.01	0.05	No Relaxation	APHA-3120B
20	Cyanide, (CN)	mg/L	NIL	0.05	No Relaxation	APHA 4500:(CN)-D
21	Aluminium, (Al)	mg/L	<0.01	0.03	0.2	APHA-3120B
22	Arsenic, (As)	mg/L	<0.01	0.01	No Relaxation	APHA 3120B
23	Selenium, (as Se)	mg/L	<0.01	0.01	No Relaxation	APHA 3120B
24	Cadmium, (Cd)	mg/L	<0.001	0.003	No Relaxation	APHA 3120B
25	Copper, (Cu)	mg/L	<0.01	0.05	1.5	APHA 3120B
26	Iron, (Fe)	mg/L	0.15	1.0	No Relaxation	APHA-3120B
27	Lead, (Pb)	mg/L	<0.01	0.01	No Relaxation	APHA-3120B
28	Manganese, (Mn)	mg/L	<0.01	0.1	0.3	APHA-3120B
29	Mercury, (Hg)	mg/L	<0.001	0.001	No Relaxation	US EPA Method 200.7 1994
30	Zinc, (Zn)	mg/L	<0.01	5	15	APHA-3120B
31	Nickel, (Ni)	mg/L	<0.01	0.02	No Relaxation	APHA-3120B
MICROBIOLOGICAL PARAMETER;						
32	Total Coliform	Per 100mL	Absent	Shall Not Be Detectable		IS15185
33	Escherichia coli	Per 100mL	Absent	Shall Not Be Detectable		IS15185

*****End of Test Report*****



Format No ETS/LAB/TR-09, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

For ENVIRO-TECH SERVICES
 AUTHORIZED SIGNATORY
 MD HUNIRAJ
 Quality Manager

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TC-13009

TEST REPORT

TEST REPORT NO.: ETS/1051-10/05/2024 ULR NO.TC130092400105110F

DATE OF REPORT: 07.05.2024

WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : M/s, GREEN CLEAN WASTE MANAGEMENT PRIVATE LIMITED
SHEESHAM BADA, P.O-SHERPUR, SELAQUI,
DEHRADUN, UTTRAKHAND

Date of Sample Received : 02.05.2024
Analysis Start Date : 03.05.2024
Analysis End Date : 07.05.2024
Sample ID No : 1051-10
Sampling Done By : ETS STAFF
Sampling Description : GROUND WATER
Sampling Location : FROM OUTSIDE PLANT
Sampling Method : IS 3025 (Part-1)
Sample Quantity : 2.0+0.5 Ltr
Packing Condition : SEALED
Packed in : P.V.C. AND GLASS BOTTLE

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per IS:10500: 2012)		Test Method
				Desirable	Permissible	
PHYSICAL & CHEMICAL PARAMETERS;						
1	Colour	Hazen	<5.0	5	15	APHA 2120-B
2	Odour	...	Agreeable	Agreeable	Agreeable	APHA 2150-B
3	Taste	...	Agreeable	Agreeable	Agreeable	APHA 2160-C
4	pH	...	7.79	6.5 - 8.5	No Relaxation	APHA 4500-H+
5	Turbidity	NTU	<1.0	1	5	APHA 2130-B
6	Total Dissolved Solids,(TDS)	mg/L	286.2	500	2000	APHA 2540-C
7	Free Chlorine (Residual)	mg/L	<0.1	0.2	1	APHA 4500:(Cl)-B
8	Fluoride,(F)	mg/L	0.08	1	1.5	APHA 4500:(F)-D
9	Total Alkalinity,(CaCO ₃)	mg/L	47.1	200	600	APHA 2320-B
10	Total Hardness,(CaCO ₃)	mg/L	88.7	200	600	APHA 2340-C
11	Calcium,(Ca)	mg/L	24.0	75	200	APHA 3500:(Ca)-B
12	Chloride,(Cl)	mg/L	27.0	250	1000	APHA 4500:(Cl)-B
13	Magnesium,(Mg)	mg/L	6.8	30	100	APHA 3500:(Mg)-B
14	Nitrate,(NO ₃)	mg/L	<0.1	45	No Relaxation	APHA 4500:(NO ₃)-B
15	Sulphate,(SO ₄)	mg/L	19.0	200	400	APHA 4500:(SO ₄)-E

For ENVIRO-TECH SERVICES

CHECKED BY
SHRADDHA GUPTA

AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-09, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019



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TEST REPORT

TEST REPORT NO.: ETS/1051-10/05/2024

DATE OF REPORT: 07.05.2024

WATER SAMPLE ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per IS:10500: 2012)		Test Method
				Desirable	Permissible	
16	Anionic Detergent, (MBAS)	mg/L	<0.01	0.2	1	APHA 5540-C
17	Phenolic Compound, (C ₆ H ₅ OH)	mg/L	<0.001	0.001	0.002	APHA 5530-C
HEAVY METALS:-						
18	Boron, (B)	mg/L	<0.01	0.5	2.4	APHA 4500:(B)
19	Total Chromium, (Cr)	mg/L	<0.01	0.05	No Relaxation	APHA-3120B
20	Cyanide, (CN)	mg/L	NIL	0.05	No Relaxation	APHA 4500:(CN)-D
21	Aluminium, (Al)	mg/L	<0.01	0.03	0.2	APHA-3120B
22	Arsenic, (As)	mg/L	<0.01	0.01	No Relaxation	APHA 3120B
23	Selenium, (as Se)	mg/L	<0.01	0.01	No Relaxation	APHA 3120B
24	Cadmium, (Cd)	mg/L	<0.001	0.003	No Relaxation	APHA 3120B
25	Copper, (Cu)	mg/L	<0.01	0.05	1.5	APHA 3120B
26	Iron, (Fe)	mg/L	0.16	1.0	No Relaxation	APHA-3120B
27	Lead, (Pb)	mg/L	<0.01	0.01	No Relaxation	APHA-3120B
28	Manganese, (Mn)	mg/L	<0.01	0.1	0.3	APHA-3120B
29	Mercury, (Hg)	mg/L	<0.001	0.001	No Relaxation	US EPA Method 200.7 1994
30	Zinc, (Zn)	mg/L	<0.01	5	15	APHA-3120B
31	Nickel, (Ni)	mg/L	<0.01	0.02	No Relaxation	APHA-3120B
MICROBIOLOGICAL PARAMETER;						
32	Total Coliform	Per 100mL	Absent	Shall Not Be Detectable		IS15185
33	Escherichia coli	Per 100mL	Absent	Shall Not Be Detectable		IS15185

*****End of Test Report*****



Format No ETS/LAB/TR-09, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

For ENVIRO-TECH SERVICES
 AUTHORIZED SIGNATORY
 Quality Manager

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TEST REPORT

TEST REPORT NO.: ETS/1051-1/05/2024 ULR NO.TC130092400010511F DATE OF REPORT: 07.05.2024

AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/s, GREEN CLEAN WASTE MANAGEMENT PRIVATE LIMITED
SHEESHAM BADA, P.O-SHERPUR, SELAQUI,
DEHRADUN, UTTRAKHAND

Date of Monitoring : 02.05.2024
Analysis Start Date : 03.05.2024
Analysis End Date : 07.05.2024
Duration Of Monitoring : 02.05.2024 To 03.05.2024
Time Of Monitoring : 09.40 AM To 09.40 AM (CO for 1.0 Hrs.)
Sample ID No : 1051-1
Sampling Done By : ETS STAFF
Sampling Location : NEAR ADMIN BUILDING
Sampling Method : ETS/STP/AIR-01
Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL
Weather Condition : CLEAR Ambient Temperature: 37.0 °C
Wind Direction : E To W
Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM ₁₀)	µg/m ³	69.5	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM _{2.5})	µg/m ³	38.2	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	16.0	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO ₂)	µg/m ³	33.8	For 24 Hrs.=80	IS: 5182 (Part-6)
5	Ammonia,(NH ₃)	µg/m ³	<20.0	For 24 Hrs.=400	IS 5182 (Part-25)
6	Ozone,(O ₃)	µg/m ³	18.0	For 1 Hrs.=180	IS: 5182 (Part-9)
7	Lead,(Pb)	µg/m ³	<0.05	For 24 Hrs.=1	IS 5182 (Part-22)



For ENVIRO-TECH SERVICES
AUTHORIZED SIGNATORY
MD HUMRAJ
Quality Manager

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ETS-LAB

TEST REPORT

TEST REPORT NO.: ETS/1051-1/05/2024

DATE OF REPORT: 07.05.2024

AMBIENT AIR MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
8	Carbon Monoxide,(CO)	mg/m ³	0.64	For 1 Hrs.=4	IS 5182 (Part-10)

*****End of Test Report*****



For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY

MID HUMRAJ
Quality Manager

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TC-13009

TEST REPORT

TEST REPORT NO.: ETS/1051-2/05/2024 ULR NO.TC130092400010512F DATE OF REPORT: 07.05.2024

AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name And Address of Customer

: M/s. GREEN CLEAN WASTE MANAGEMENT PRIVATE LIMITED
SHEESHAM BADA, P.O-SHERPUR, SELAQUI,
DEHRADUN, UTTRAKHAND

Date of Monitoring : 02.05.2024
 Analysis Start Date : 03.05.2024
 Analysis End Date : 07.05.2024
 Duration Of Monitoring : 02.05.2024 To 03.05.2024
 Time Of Monitoring : 09.30 AM To 09.30 AM (CO for 1.0 Hrs.)
 Sample ID No : 1051-2
 Sampling Done By : ETS STAFF
 Sampling Location : NEAR SLF AREA
 Sampling Method : ETS/STP/AIR-01
 Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL
 Weather Condition : CLEAR Ambient Temperature: 37.0 °C
 Wind Direction : E To W
 Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM ₁₀)	µg/m ³	86.8	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM _{2.5})	µg/m ³	34.1	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	17.0	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO ₂)	µg/m ³	30.6	For 24 Hrs.=80	IS: 5182 (Part-6)
5	Ammonia,(NH ₃)	µg/m ³	<20.0	For 24 Hrs.=400	IS 5182 (Part-25)
6	Ozone,(O ₃)	µg/m ³	16.0	For 1 Hrs.=180	IS: 5182 (Part-9)
7	Lead,(Pb)	µg/m ³	<0.05	For 24 Hrs.=1	IS 5182 (Part-22)



SHRADDHA GUPTA

For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY
M.D HUMIRAJ
Quality Manager

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2024, Amd. No. 04 Date 01.04.2024

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ETS-LAB

TEST REPORT

TEST REPORT NO.: ETS/1051-2/05/2024

DATE OF REPORT: 07.05.2024

AMBIENT AIR MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
8	Carbon Monoxide,(CO)	mg/m ³	0.59	For 1 Hrs.=4	IS 5182 (Part-10)

*****End of Test Report*****



For ENVIRO-TECH SERVICES

MD HIMRAJ
AUTHORIZED SIGNATORY
Quality Manager

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TC-13009

TEST REPORT

TEST REPORT NO.: ETS/1051-3/05/2024 ULR NO.TC130092400010513F DATE OF REPORT: 07.05.2024

AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/s, GREEN CLEAN WASTE MANAGEMENT PRIVATE LIMITED
SHEESHAM BADA, P.O-SHERPUR, SELAQUI,
DEHRADUN, UTTARAKHAND

Date of Monitoring : 02.05.2024
 Analysis Start Date : 03.05.2024
 Analysis End Date : 07.05.2024
 Duration Of Monitoring : 02.05.2024 To 03.05.2024
 Time Of Monitoring : 09.50 AM To 09.50 AM (CO for 1.0 Hrs.)
 Sample ID No : 1051-3
 Sampling Done By : ETS STAFF
 Sampling Location : OUTSIDE MAIN GATE ROAD
 Sampling Method : ETS/STP/AIR-01
 Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL
 Weather Condition : CLEAR Ambient Temperature: 37.0 °C
 Wind Direction : E To W
 Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters, (PM ₁₀)	µg/m ³	82.9	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters, (PM _{2.5})	µg/m ³	40.4	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	19.0	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide, (NO ₂)	µg/m ³	41.5	For 24 Hrs.=80	IS: 5182 (Part-6)
5	Ammonia, (NH ₃)	µg/m ³	<20.0	For 24 Hrs.=400	IS 5182 (Part-25)
6	Ozone, (O ₃)	µg/m ³	21.0	For 1 Hrs.=180	IS: 5182 (Part-9)
7	Lead, (Pb)	µg/m ³	<0.05	For 24 Hrs.=1	IS 5182 (Part-22)



For ENVIRO-TECH SERVICES

 AUTHORIZED SIGNATORY
 Quality Manager

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2024, Amd. No. 04 Date 01.04.2024

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TEST REPORT

TEST REPORT NO.: ETS/1051-3/05/2024

DATE OF REPORT: 07.05.2024

AMBIENT AIR MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
8	Carbon Monoxide,(CO)	mg/m ³	0.85	For 1 Hrs.=4	IS 5182 (Part-10)

*****End of Test Report*****



SHRADDHA GUPTA

For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY

MD HOMIRAJ
Quality Manager

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TC-13009

TEST REPORT

TEST REPORT NO.: ETS/1051-4/05/2024 ULR NO.TC130092400010514F DATE OF REPORT: 07.05.2024

AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/s, GREEN CLEAN WASTE MANAGEMENT PRIVATE LIMITED
SHEESHAM BADA, P.O-SHERPUR, SELAQUI,
DEHRADUN, UTTARAKHAND

Date of Monitoring : 02.05.2024
Analysis Start Date : 03.05.2024
Analysis End Date : 07.05.2024
Duration Of Monitoring : 02.05.2024 To 03.05.2024
Time Of Monitoring : 10.00 AM To 10.00 AM (CO for 1.0 Hrs.)
Sample ID No : 1051-4
Sampling Done By : ETS STAFF
Sampling Location : RAJA WALA ROAD VILLAGE-RESIDENTIAL
Sampling Method : ETS/STP/AIR-01
Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL
Weather Condition : CLEAR **Ambient Temperature:** 37.0 °C
Wind Direction : E To W
Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM ₁₀)	µg/m ³	79.6	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM _{2.5})	µg/m ³	32.2	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	21.0	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO ₂)	µg/m ³	46.8	For 24 Hrs.=80	IS: 5182 (Part-6)
5	Ammonia,(NH ₃)	µg/m ³	<20.0	For 24 Hrs.=400	IS 5182 (Part-25)
6	Ozone,(O ₃)	µg/m ³	23.0	For 1 Hrs.=180	IS: 5182 (Part-9)
7	Lead,(Pb)	µg/m ³	<0.05	For 24 Hrs.=1	IS 5182 (Part-22)



For ENVIRO-TECH SERVICES
 AUTHORIZED SIGNATORY
 Quality Manager

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TEST REPORT

TEST REPORT NO.: ETS/1051-4/05/2024

DATE OF REPORT: 07.05.2024

AMBIENT AIR MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
8	Carbon Monoxide,(CO)	mg/m ³	0.90	For 1 Hrs.=4	IS 5182 (Part-10)

*****End of Test Report*****



For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY J

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2024, Amd. No. 04 Date 01.04.2024 Quality Manager

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ANNEXURE AC-13

WPPIL No. 93 of 2013

Hon'ble Barin Ghosh, C.J.

Hon'ble Servesh Kumar Gupta, J.

Mr. Ramji Srivastava, Advocate for the petitioner.

Mr. Vinay Kumar, Standing Counsel for the State of Uttarakhand / respondent no. 1.

Mr. S.S. Chauhan, Advocate for respondent nos. 2 and 3.

Mr. Manoj Sah, Advocate for respondent no. 4.

As it appears from the Notification of the Government issued on 4th April, 2002, the land in question was given to Nagar Nigam, Dehradun for trenching purposes. It is submitted that trenching purpose is equivalent to dumping purpose. This matter needs to be clarified, for which affidavits are called for. Be that as it may, Nagar Nigam itself has proposed to shift the dumping ground to a new location and environmental clearance to that has been given by the Expert Appraisal Committee for Building / Construction Projects / Township and Area Development Projects, Coastal Regulation Zone, Infrastructure Development and Miscellaneous projects held on 10th – 12th June, 2013.

We direct this matter to be listed three weeks hence, by which time, Nagar Nigam shall file an affidavit in relation to the writ petition. Within that time, they shall remove the waste accumulated in the present site to the site, which has been approved by the said Expert Appraisal Committee and report compliance.

(Servesh Kumar Gupta, J.) (Barin Ghosh, C.J.)
24.07.2013

Rathour

Hon'ble Barin Ghosh, C.J.

Hon'ble Servesh Kumar Gupta, J.

Mr. Ramji Srivastava, Advocate for the petitioner.

Ms. Puja Banga, brief holder for the State of Uttarakhand/respondent No.1.

Mr. B.D. Upadhyay, Senior Advocate assisted by Mr. S.S. Chauhan, Advocate for the Nagar Nigam/respondent Nos. 2 and 3.

Mr. Manoj Sah, Advocate for respondent No.4.

We are giving three more weeks' time to comply with the order dated 24th July, 2013 passed by this Court. In default, we shall be constrained to issue contempt notice to the Chairman of the Nagar Nigam as well as to the Executive Officer of the Nagar Nigam. On the plea that the clearance has not yet received from the Central Government, the Nagar Nigam is not discharging its obligation of establishing a solid waste processing and disposal facility. We are not bothered about establishment of such facility, but we are bothered about removal of those wastes from the vicinity of the people living in a city which is claimed to be the capital of the State.

After we passed the order, the learned counsel for the Nagar Nigam started rearguing the case. We have restrained ourselves from imposing exemplary cost on the Nigar Nigam for that.

(Servesh Kumar Gupta, J.) (Barin Ghosh, C.J.)
16.08.2013

P. Singh

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-044284

SECTION X

ITEM NO.34

COURT NO.10

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (Civil) No(s).27363/2013
(From the judgement and order dated 16/08/2013 in WP No.93/2013
of The HIGH COURT OF UTTARAKHAND AT NAINITAL)NAGAR NIGAM, DEHRADUN & ANR.
VERSUS
VIVEK MOHAN SRIVASTAVA & ORS.
(With appln. for prayer for interim relief and office report)

Petitioner(s)

Respondent(s)

Date: 07/05/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s)

Dr. A.M. Singhvi, Sr. Adv.
Dr. Rajeev Dhavan, Sr. Adv.
Mr. Manish Kumar, Adv.
Mr. Jayant K. Mehta, Adv.
Mr. Amit Kumar, Adv.
Mr. Piyush Kaushik, Adv.
Ms. Divya Roy, Adv.Certified to be true copy
Assistant Registrar (Jud.)
2014

Supreme Court of India

For Respondent(s)

Mr. Raja Chatterjee, Adv.
Ms. Runa Bhuyan, Adv.
Mr. Adeel, Adv.
Mr. Piyush Sachdev, Adv.
Mr. G.S. Chatterjee, Adv.

Mr. Rohit Singh, Adv.

Mr. Mukesh Verma, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Yash Pal Dhingra, Adv.UPON hearing counsel the Court made the following
O R D E RLeave granted.
The appeal is disposed of in terms of the
signed order.(Usha Bhardwaj)
A.R.-cum-P.S.sd
(Usha Sharma)
Court Master

signed order is placed on the file.

IN THE SUPREME COURT OF INDIA
 CIVIL APPELLATE JURISDICTION
 CIVIL APPEAL NO. 5581 OF 2014
 (Arising out of SLP (C) No. 27363 of 2013)

044285

Nagar Nigam, Dehradun & Anr. .. Appellant(s)

Versus

Vivek Mohan Srivastava & Ors. Respondent(s)

O.R.D.E.R

Leave granted.

This appeal been preferred against the judgement and order dated 16.08.2013 passed by the High Court of Uttarakhand at Nainital in Writ Petition (PIL) No.93 of 2013 which reads as follows:

"We are giving three more weeks' time to comply with the order dated 24th July, 2013 passed by this Court. In default, we shall be constrained to issue contempt notice to the Chairman of the Nagar Nigal as well as to the Executive Officer of the Nagar Nigam. On the plea that the clearance has not yet received from the Central Government, the Nagar Nigam is not discharging its obligation of establishing a solid waste processing and disposal facility. We are not bothered about establishment of such facility, but we are bothered about removal of those wastes from the vicinity of the people living in a city which is claimed to be the capital of the State.

After we passed the order, the learned counsel for the Nagar Nigam started rearguing the case. We have restrained ourselves from imposing exemplary cost on the Nagar Nigam for that."

On 30.4.2014 this court directed the appellants to

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file affidavit enclosing the supporting documents giving the details of purpose for which trench has been made and the timeframe by which it intends to complete the work.

In their affidavit the appellants have take specific plea that the trench sites are meant for dumping the waste the following timeframe have been given:

"25. That in the above facts and background, the Petitioners as is finding the situation impossible, is filing this affidavit detailing out the status and time required in completing and making the treatment plant operational upon approval accorded by the MOEF, as under:-

A.(i). Site -I is currently operational which is used for trenching. This site the Petitioner will continue to use till such time proposed Site-II is made fully operational.

(ii) Once Site-II is made fully operational, Site-I will be closed scientifically and will be developed as a park as per MSW Rules, for which the Petitioners have already got a plan approved and is in place.

(B(ii). Site-II all the requisite formalities such as project report, DPR, financial clearance, construction plan, setting up of treatment plant has already been obtained, the delay is only because of MOEF clearance.

(ii) That on MOEF clearance being accorded, the total time required to make the Site-II fully operational will be approx.18-24 months as maximum.

C(i). As aforesaid work at Site-III is almost 80% complete and the balance 20% of the work, on stay being vacated by the High Court, will take about 6-9 months maximum.

...3/-

⑤

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26. That the total cost towards the project is approx. 24.60 crores, which has been duly approved and sanctioned and the Petitioners have been released two instalments and the remaining funds have been duly sanctioned awaiting release, which will help the Petitioners to undertake the task of completing the project at all the three Sites, i.e. Site-I, Site-II & Site-III, in the above time frame. True copy of funds inflow and utilisation by the Petitioners is annexed herewith and marked as Annexure P-10 (Page No.11-19)."

They have enclosed the copy of the funds certificate as also the report apart from the form of utilisation certificate.

Having heard learned counsel for the parties, we are of the opinion that the time frame given by appellant Municipal Corporation is justified, as it will take some time to make Site-II fully operational which may take time upto two years. With regard to Site-I and Site-II we feel that proper stand has been taken by the corporation, who intend to fill up the current operational trench at Site-I and after completion of the same and till such time Site-II and Site-III will be made fully operational.

Sofar as MOEF clearance is concerned, we direct the corporation to take steps for MOEF clearance at the earliest, if not yet taken. The competent authority will

....4/-

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ensure that the clearance at an early date preferably within a period of two months.

In view of the stand taken by the Corporation and the direction issued by this Court, we set aside the impugned order dated 16.08.2013 passed by the High Court of Uttarakhand.

The appeal stands disposed of with the aforesaid observation.

sd
.....J.
[SUDHANSU JYOTI MUKHOPADHAYA]

sd
.....J.
[RANJAN GOGOI]

NEW DELHI,
MAY 07, 2014.

//TRUE COPY//

F.No.10-62/2011-IA.III
Government of India
Ministry of Environment, Forests & Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi - 110 003

Dated: 8th December, 2014

To
The Mukhya Nagar Adhikari,
M/s. Nagar Nigam, Dehradun,
Patel Road, Dehradun - 248 001,
Uttarakhand

Fax: 0135-2651060

Email: nagar_nigam2008@yahoo.com

Subject: Development of Municipal Solid Waste Processing & Disposal Facility at Shishambada, Vikasnagar, Dehradun, Uttarakhand by M/s. Nagar Nigam, Dehradun - Environmental Clearance - Reg.

Sir,

This is with reference to your letter no. 216(H)/IMSWM-2012 dated 18.10.2012 and subsequent letters dated 23.04.2013, 28.05.2014, 20.06.2014 and 10.07.2014 for environmental clearance on the above-mentioned subject.

2. The Ministry of Environment, Forests & Climate Change has considered the application. It is noted that the proposal is for grant of Environmental Clearance for **Development of Municipal Solid Waste Processing & Disposal Facility at Shishambada, Vikasnagar, Dehradun, Uttarakhand by M/s. Nagar Nigam, Dehradun**. The proposal was considered by the EAC in its meetings held on 20th - 21st December, 2012, 10th - 12th June, 2013; and reconsidered in EAC meeting held on 29th September, 2014 - 1st October, 2014. The proponent has informed that:

- (i) The project was accorded TOR vide letter no. F.No.10-62/2011-IA-III dated 03.08.2011.
- (ii) The proposal involves development of municipal solid waste processing and disposal facility on a total plot area of 8.323 hectares to process 150 MT/day capacity of compost plant and 50 MT/day capacity of Sanitary landfill in Shishambada, Vikas Nagar, Dehradun, Uttarakhand.
- (iii) The project site is presently a barren land.
- (iv) The water table in the project area is 65 to 70 meter below ground level.
- (v) MSW collected will be stored in temporary storage area. Storage of compost materials and other materials is also proposed at the site.
- (vi) The approximate **power requirement** for the compost plant is (pre-processing composting, curing, and storing) is 150 KVA. Additionally, DG Set of 50 KVA capacities is also proposed.
- (vii) Total **water demand** is estimated to be 160.0695 KLD.
- (viii) Treated effluents from landfill, ETP and compost plant will be released

EC_MS_W_Shishambada



- after monitoring of quality of treated leachate into the public sewer/water body as per standards laid in MSW Rules 2000.
- (ix) The project area falls in Seismic Zone-IV and is moderately hazardous zone for earthquake.
 - (x) The **total cost** of the project is Rs. 23.50 crores.
 - (xi) **Wildlife issues:** There is no environmental sensitive location like wildlife sanctuary/national park within the 10 km radius of the airport.
 - (xii) **Court case:** Hon'ble Supreme Court has directed vide its order Civil Appeal No. 5581/2014 dated 07.05.2014 to proceed with the establishment of facility at the site and that the Competent Authority should consider the grant of clearance.
 - (xiii) **Public Hearing** was conducted on 12.09.2012.
 - (xiv) The project site is located at an aerial distance of 4.46 km from the western most boundaries of Doon Valley Eco-sensitive areas attracts the General Condition (GC), hence is treated as Category 'A' project of EIA Notification 2006.

3. The proposal was considered by the EAC in its meeting held on 20th - 21st December, 2012 and recommended for rejection of the project since the site is very close to river and suggested to identify an alternate site away from the river. Project Proponent submitted NOC from Irrigation Department dated 06.04.2013. As per the NOC, the site is 400 m from the river and is not in the flood prone area. Project Proponent also submitted minutes of the Supreme Court Monitoring Committee (SCMC) dated 08.03.2013. The SCMC recommended in view of the fact that the topography of Doon Valley is such that it forms the catchment of some rivulet or the other which are by and large seasonal and it would not be possible to find alternative site for the purpose.

4. The project has been recommended for grant of clearance by the EAC in its meeting held on 10th - 12th June, 2013. However, based on the representations against the project, the Regional Office of the Ministry at Lucknow inspected and submitted the report. The project was again examined by the EAC in its meeting held on 29th September, 2014 - 1st October, 2014. According to the report, the proposed site is surrounded by University/Colleges, residential complex of Defence Ministry, villages and Asan River in the downward direction. Project Proponent informed that the site has been acquired prior to all the above developments in the area and that there have been numerous attempts by various interested quarters to block the development. Meanwhile urbanisation and development is expanding without an appropriate waste disposal site for the city of Dehradun which is the capital of Uttarakhand. The project proponent informed the Committee that the Hon'ble Supreme Court has directed vide its order Civil Appeal No. 5581/2014 dated 07.05.2014 to proceed with the establishment of facility at the site and that the Competent Authority should consider the grant of clearance.

5. The proposal was considered by the Expert Appraisal Committee (EAC) and recommended in its meeting held on 29th September, 2014 - 1st October, 2014 for granting Environmental Clearance. The Ministry of Environment, Forests & Climate Change hereby accords Environmental Clearance for the above-mentioned **Development of Municipal Solid Waste Processing &**

Disposal Facility at Shishambada, Vikasnagar, Dehradun, Uttarakhand by M/s. Nagar Nigam, Dehradun under the provisions of the Environment Impact Assessment Notification, 2006 and amendments thereto and Circulars issued thereon and subject to the compliance of the following specific conditions, in addition to the general conditions mentioned below:

A. SPECIFIC CONDITIONS:

- (i) "Consent for Establishment" shall be obtained from State Pollution Control Board under Air (Prevention and Control) Act, 1981 and Water (Prevention and Control) Act, 1974.
- (ii) The proposed plan should be realigned in such a way that the waste tipping area and processing area and other project components which produces maximum air and noise pollution is farthest from the habitation.
- (iii) State of the art measures should be adopted for odor control from the plant.
- (iv) The waste lying at the existing dumping site shall be excavated and should be accumulated to designated place within the site and this accumulated waste shall be compacted and closed scientifically after reaching the design height.
- (v) Project Proponent shall develop green belt of minimum 20 m width all along boundary and at least 30 m away from the river HFL. The setup shall be constructed atleast 3 m above the HFL of the river.
- (vi) The connectivity road to the site shall be IRC guidelines.
- (vii) The waste is proposed to be transported through the village roads, the roads shall be properly widened or proper road for transportation shall be provided. Details shall be incorporated in the EMP.
- (viii) The gas generated from the Landfill facility shall be collected and disposed as per rules.
- (ix) The proponent shall obtain necessary clearance from the Ground Water Authority for the use of ground water.
- (x) The depth of the land fill site shall be decided based on the ground water table at the site.
- (xi) An On Site Emergency Management Plan shall be prepared and implemented.
- (xii) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to MoEF&CC along with half yearly compliance report to MoEF&CC-RO.
- (xiii) Periodical ground water/soil monitoring to check the contamination in and around the site shall be carried out.

- (xiv) The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
- (xv) The Clearance is subject to the outcome of the court cases relating to the project.
- (xvi) The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report so also during their presentation to the EAC.

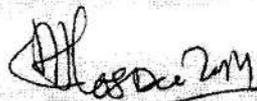
B. General Conditions:

- (i) The project proponent should set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (ii) The project proponent should extend full support to the officers of this Ministry/Regional Office during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.
- (iii) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (iv) In the event of a change in project profile or change in the implementation agency, a fresh clearance shall be obtained from the Ministry of Environment, Forests & Climate Change.
- (v) A copy of the clearance letter will be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been made received while processing the proposal.
- (vi) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.
- (vii) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- (viii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.



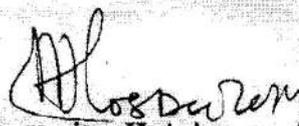
6. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and Municipal Solid Wastes (Management and Handling) Rules, 2000 including the amendments and rules made thereafter.
7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
8. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Uttarakhand Environment Protection & Pollution Control Board (UEP&PCB) and may also be seen on the website of the Ministry of Environment, Forests & Climate Change at <http://www.envfor.nic.in>. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Dehradun.
9. This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project.
10. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
11. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.
12. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
13. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the UEP&PCB.
14. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the UEP&PCB.

15. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Office of MoEF&CC by e-mail.


(Dr. Manoranjan Hota)
Director

Copy to: -

- (1) The Secretary, Department of Environment & Forests, Government of Uttarakhand, Civil Secretariat, Dehradun.
- (2) The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110 032.
- (3) The Member Secretary, Uttarakhand Environment Protection & Pollution Control Board, 6th Vasant Vihar, Phase-I, Dehradun.
- (4) Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forests and Climate Change, Regional Office, Pearson Road, FRI Campus, New Forest, Dehradun - 248 006.
- (5) IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
- (6) Guard file


(Dr. Manoranjan Hota)
Director

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